

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 1089/2025

MOSTARI BANU

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 105177/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 111824/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 96030/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 110378/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 287398/2025 - GRANT OF INTERIM RELIEF, IA No. 110367/2026 - INTERVENTION APPLICATION, IA No. 105378/2026 - INTERVENTION APPLICATION, IA No. 102323/2026 - INTERVENTION APPLICATION, IA No. 111822/2026 - INTERVENTION APPLICATION, IA No. 95751/2026 - INTERVENTION APPLICATION, IA No. 76867/2026 - INTERVENTION/IMPLEADMENT, IA No. 111800/2026 - INTERVENTION/IMPLEADMENT, IA No. 102483/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No. 86454/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH

W.P. (C) No. 737/2025 (PIL-W)

(IA No. 27103/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 1908/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 27104/2026 - EXEMPTION FROM FILING O.T., IA No. 303592/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No. 183939/2025 - STAY APPLICATION)

W.P. (C) No. 1074/2025 (PIL-W)

(IA No. 26838/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 1884/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 26839/2026 - EXEMPTION FROM FILING O.T., IA No. 303210/2025 - STAY APPLICATION and IA No. 284001/2025 - STAY APPLICATION)

W.P. (C) No. 1088/2025 (PIL-W)

(IA No. 47500/2026 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 287351/2025 - STAY APPLICATION)

W.P. (C) No. 1216/2025 (PIL-W)

(IA No. 45527/2026 - CLARIFICATION/DIRECTION, IA No. 317082/2025 - CLARIFICATION/DIRECTION and IA No. 102130/2026 - CLARIFICATION/DIRECTION)

W.P. (C) No. 119/2026 (PIL-W)

(IA No. 30760/2026 - EARLY HEARING APPLICATION, IA No. 30759/2026 - GRANT OF INTERIM RELIEF and IA No. 30347/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P. (C) No. 126/2026 (PIL-W)  
(IA No. 32266/2026 - EXEMPTION FROM FILING O.T.)

W.P. (C) No. 129/2026 (PIL-W)

W.P. (C) No. 159/2026 (PIL-W)

Diary No(s). 68938/2025 (PIL-W)  
(IA No. 66269/2026 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 24-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Amales Ray, Sr. Adv.  
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(IA No.72026/2026)

Mr. Balraj Singh Malik, Adv.  
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For Respondent(s) :Mr. Dama Seshadri Naidu, Sr. Adv.  
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Mr. Pratyush Shrivastav, Adv.  
Mr. Suvesh Kumar, Adv.  
Mr. Sharath Nambiar, Adv.  
Mr. Sudarshan Lamba (aor), Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Most of the issues have been comprehensively answered through our order dated 13.04.2026 passed in these proceedings. However, we understand that some issues will continue to arise on a day-to-day basis, which may require the urgent attention of either the Hon'ble Chief Justice of the Calcutta High Court or the Appellate Tribunals. We, therefore, grant liberty to the petitioners/applicants/intervenors or other stakeholders/similarly placed persons or the applicants in IA No.125518/2026 and IA No.72026/2026 to:

(i) Approach the Hon'ble Chief Justice of the High Court on the administrative side for redressal of any pending issues,

(ii) Similarly, if the matter requires judicial intervention, they shall be entitled to approach the High Court on the judicial side,

(iii) As regards those petitioners/applicants/intervenors or other stakeholders/similarly placed persons, who have approached the Appellate Tribunals, they may seek an out-of-turn hearing of their appeals based on urgency, if any, in terms of the order passed by this Court separately vide order dated 13.04.2026.

2. IA No.125518/2026 and IA No.72026/2026 are disposed of.

3. List the main matter on 11.05.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)  
ASSISTANT REGISTRAR